
(2005) 12 P&H CK 0025

In the Punjab And Haryana At Chandigarh

Case No : Criminal Miscellaneous No. 63379-M of 2005

Smt. Kusum Gupta

APPELLANT

Vs

State of Haryana and others

RESPONDENT

Date of Decision : 12-12-2005

Acts Referred:

Penal Code, 1860 (IPC) — Section 376

Citation : (2006) 1 RCR(Criminal) 303

Hon'ble Judges : Rajive Bhalla, J

Bench : Single Bench

Advocate : Navneet Chhokar, for the Appellant; J.S. Toor, Addl. A.G., Haryana, for the Respondent

Final Decision : Allowed

Judgement

Rajive Bhalla, J.—Prayer in this petition, filed u/s 482 of the CPC is, for the issuance of necessary and appropriate directions to the Respondents to take immediate action in case FIR No. 383 dated 13.10.2005, under Sections 376/342/506/34 of the Indian Penal Code and 25/27/54/59 of Arms Act, registered at Police Station Sector 7, Faridabad.

2. Counsel for the State of Haryana submits, on the basis of a communication No. 4230-33/SVB/GGN dated 10.12.2005, addressed by the Superintendent of Police, State Vigilance Bureau, Gurgaon to the Director, State Vigilance Bureau, Haryana, Panchkula, that she has taken up the investigation/inquiry into the aforementioned case.

3. Counsel for the Petitioner states that he is satisfied with the entrustment of the investigation, to the Superintendent of Police, State Vigilance Bureau, Gurgaon. He, however, prays that the Superintendent of Police be directed to arrest the accused and, thereafter, proceed with the inquiry.

4. Without expressing any opinion on the merits of the present controversy and in view of the statement of counsel for the State of Haryana, the Superintendent

of Police, State Vigilance Bureau, Gurgaon, shall make every endeavour to conclude the investigation, within a period of three months from today, in accordance with law. The present petition is disposed of with the above direction.

Petition allowed.